to Questions

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भी समापति : श्री मौर्य जो, द्वाप जरा ठहरिये।

श्रोमतो रोडा मिस्ति : मैं मिनिस्टर साहब से यह जानना चाहतो हूं कि क्या डिनर्डिलिटों या मौत इतने टाइम तक ठहर सकेगों ? ग्रगर इस तरह के मामलों में इतने महोने लग गये तो डिसर्डल ग्राटमों तो इस बोच में मर हो जाएगा ग्रीर उसके घर में फांका पड़ जाएगा । मैं पूछना चाहतो हूं कि क्या डिसर्डल ग्रादमो इननो देर नक्त इंनजार कर सकता ही ?

SHRI VEERENDRA PATIL: Sir, the hon. Members are confusing. So far as the question of paying compensation to the victims is concerned, it is governed by the Motor Vehicles Act and under section 110 of the Motor Vehicles Act, 1939, Motor Accident Claims Tribunals are constituted and the victims or the family members of the victims can go and claim compensation, but the question that is under consideration by the DTC is to pay in addition to that. They have got a proposal for insurance of commuters. They are contacting the insurance companies and trying to finalise the proposal. This has nothing to do with the compensation that is to be paid under the Motor Vehicles Act. Members of the victims or the victims themselves can claim compensation under this Act. The proposal under consideration is to give over and above what they are entitled to the compensation under the Motor Vehicles Act. So, that is taking some time. They are under correspondence with the insurance companies and as my hon. colleague has said just now, it will take another two or three months to finalise the proposal.

श्री बुद्ध प्रिय मौर्यः माननीय मंत्री महोदय यह बनाने की कृपा करेंगे कि इन तरए के विकिटम्भ को कम्न्रॅसेशन देने में ऐसो कौन-सो रुकावर्टे हैं जिनके कारण उनको कम्पेंसेशन देने में देग होती है। जैसा कि अभी राज्य मंत्री जी ने कहा कि तीन महीने समाप्त होने पर बे कम्पैंसेशन दे देंगे मै यह जानना चाहता हूं कि ऐसा कौन-सा प्रोसेस या नियमावली आगे के लिए रखी जाएगी जिससे छः महोने में या तीन महीने समाप्त होने के तुरन्त धाद इसका भुगतान हो जाया करेगा ?

श्री सीता राम केसरी : सभायति महोदय, जैसा कि मैंने निबेदन किया है और जैसा कि हमारे माननीय मंत्री जो ने कहा कि जं। एक्सेडेन्ट्स में घायल होते हैं उनके केसेज ट्राइब्यूनल में जाते हैं ग्रौर वहीं समय लगता है। ट्राइब्यूनल ग्रौर विक्टिम्ज के बोच में समय लगता है। जहां तक हनारी तरफ से कभ्पेंसेशन देने का प्रश्न है, हम मुम्रावजा फौरन देते हैं। जहां तक डों०टों०सों० को देने का सवाल है, हम फौरन मुझावजा देते हैं। जो भी व्यक्ति दुर्घटनाग्रस्त होता है उसको मानवीय आधार पर हम मुझवजा देते हैं। एक हजार रुपये भी देते हैं, तीन हजार रुपये भी देते हैं। अब हम उभ्मीद करते हैं कि इसको बढ़ाकर 10 हजार करने की व्यवस्था कर रहे हैं।

U.S. Visa to Sikh Secessionist Dr. Jagit Singh

*2 SHRIMATI AMARJIT KAUR: SHRI G. C. BHATTA-CHARYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government of India have lodged a strong protest to the U.S. Government on the question of issuing visa to the selfstyled Khalistan leader Dr. Jagjit Singh;

[†]The question was actually asked on the floor of the House by Shrimati Amarjit Kaur [19 FEB. 1982]

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(c) if so, what are the details in this regard; and

(d) whether it is a fact that many countries have accepted India's view on this issue and Canada has agreed to India's proposal to check the activities of the Khalistan leaders?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIM-HA RAO): (a) The Government of India conveyed its unhappiness to the U.S. Government on their decision to allow Dr. Jagjit Singh Chauhan to enter the USA.

Sir. The US (b) and (c) Yes Secretary of State has addressed а message to the Foreign Minister saying, inter alia, that in the light of Government of India's concern they (the US Govt.) intend to contact Dr. Chauhan and stress upon him the US interest in the integrity and unity of India and ask him to take this into account during his stay there. Subsequently, we were informed that these views of the U.S. Government were conveyed to Dr. Chauhan.

(d) Yes, Sir. There are a number of countries which have shown understanding of Government of India's views regarding the nature of the socalled Khalistan Movement. The attention of the Canadian authorities has been drawn to this Movement. It is learnt that during his visit to Canada, Dr. Jagjit Singh Chāuhan had undertaken not to engage in political activity in Canada.

SHRIMATI AMARJIT KAUR: Sir, does the Government of India have an extradition agreement with the Government of the United States? If so, is it the intention of the Government of India to take recourse of this treaty to bring Mr. Jagjit Singh Chauhan back to India and prosecute him for treason, for his secessionist activities abroad and in this country? If not, why not? SHRI P. V. NARASIMHA RAO: Sir, I am not aware of the existence of any extradition arrangement. I would like to have some notice on this. I will inform the House.

SHRIMATI AMARJIT KAUR: Is it true that the passport of Mr. Jagjit Singh Chauhan was first revoked in 1976 for his anti-national activities and that he lived as a stateless person abroad, especially in Pakistan, until he was ceremoniously invited back to the then Akali-Janata Government in Punjab in 1978? Doesn't this second revocation of his. passport since 24th April, 1981, put the Government of India in a position to proceed against Mr. Chauhan under our criminal laws for his deliberate, illegal stay abroad without any valid sanction or documents of the Government of India?

SHRI P. V. NARASIMHA RAO: This is a very complicated matter, in the first instance, his passport was. impounded in January, 1972, by the Government of India. Later on, he came here and for the second time, as the hon. Member just pointed out, in view of his continued activities against the Government of India and the integrity of India, his passport was again impounded. Now we are bringing his activities to the notice of several governments. As I have started, certain governments have responded. I have also described the kind of response that we have got from certain governments, and in particular from the United States. I have read out what has transpired between them and us.

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SHRI G. C. BHATTACHARYA: About this extradition I would like to ask the Minister whether we have not got diplomatic relations with the U.S.A. I do not know what notice 'he requires to answer the question of Mrs. Amarjit Kaur as to whether you want to have his extradition and have him prosecuted here. Do you propose to have him extradited and have. Welcome to Bulgarian [RAJYA SABHA] Parliamentary Delegation 12

you taken any steps with the Government of U.S.A. asking for his extradition so that he may be brought here and suitably prosecuted and punished?

Secondly, in your protest you have said that it is an "unfriendly act". Under the international law, when you call some action of a government, with whom you are having diplomatic relations, as an "unfriendly act" certain other steps have to follow. You have only protested. You have not only protested but you have also called it an "unfriendly act". I would like to know what more steps you are going to take so that the Government which has committed an "unfriendly act" desists from doing it. We know what has happened.

MR. CHAIRMAN: Your question is over.

SHRI G. C. BHATTACHARYA: Just a minute, Sir. Because here he mentioned he has not gone to the hospital; he is there in Washington. He is preaching all these things possibly to do damage to India.

MR. CHAIRMAN: This thing is known to the Minister and known to all of us.

SHRI G. C. BHATTACHARYA: I am only saying that it is connected with this because he is continuing. Your protest is nothing. After you have called it an "unfriendly act", your protest is nothing. Your protest is not being listened to. Whatever they are doing is just an eyewash. Mr. Chauhan is continuing his activities with the active connivance of the American Government and the CIA. Therefore, I want to know what steps you are going to take in view of your assertion that this is an "unfriendly act" and whether you want to have any negotiations with the American Government

for the extradition of Mr. Jagjit Singh Chauhan. These are the two specific questions which I want you to answer specifically.

SHRI P. V. NARASIMHA RAO: As I said, I would like to have notice on the question of extradition. It is not that factually the extradition arrangements are there or not there. Those arrangements are there. But the point is under the Extradition Act, what is possible, what is feasible. what could be done-this is a matter which has to be gone into. That ì5 why I wanted natice. 1

So far as the other part of the supplementary is concerned, I have a verbatim account of what I told the Ambassador of the United States.

MR. CHAIRMAN: Will you give me a little moment, Mr. Minister? Some guests are in the House whom I have to welcome. This will be resumed after I have welcomed them.

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Welcome to Bulgarian Parliamentary Delegation

MR. CHAIRMAN: I have an announcement to make. We have with us this morning, Members of the Bulgarian Parliamentary Delegation which is on a visit to India from the 15th to 23rd February, 1982, under the distinguished leadership of His Excellency Mr. Stanko Todorov. Chairman of the National Assembly of the People's Republic of Bulgaria, The other Members of the delegation are Mr. Alexi Ivanov, M.P., Mr. Stoyan Karadjov, M.P., Mr. Boris Manov, M.P.. Colonel Geogi Inanov, -M.P., Mr. Stanislav Siviriev, M.P. and Mrs. Grozdena Yankova, M.P. The Members of the Delegation are now seated in the Special Box.

[19 FEB, 1982]

13 2. Oral Answers

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· On behalf of the Members of the House and on my behalf, I take pleasure in extending a very warm welcome to the Leader and other Members of the Delegation and wish our distinguished guests a very enjoyable and fruitful stay in our country. They have already seen a little of 0111 country and I hope by the time they leave us, they will have learnt more about our country and our people. Through them, we convey our greetings and best wishes to the National Assembly and the friendly people of the People's Repblic of Bulgaria.

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ORAL ANSWERS TO QUESTIONScontd.

CHAIRMAN: MR. Yes, Mr. Minister.

SHRI P. V. NARASIMHA RAO: Sir as I was saying . . .

SHRI ARVIND GANESH KUL-KARNI: Sir, ÷ "'

MR. CHAIRMAN: Just a minute. He is reading out something; he is halfway. . م روح آن مد

SHRI P. V. NARASIMHA RAO: I have a verbatim account of what exactly I told the United States' Ambassador. The hon. Member's remark that I called the U.S. action an unfriendly act is not borne out by that,

(Interruptions)

SHRI KHUSHWANT SINGH-Mr. Chairman, Sir, I would like to ask the Minister of External Affairs whether he is aware that the hard core of the so-called Khalistan movement consists of no more than 50 or 100 people basically located in four countries, Canada, the United States, England and, perhaps, a couple in Japan and that all these people are people with foreign nationalities and foreign passports and they have absolutely nothing at stake in this country. Is he aware that there are several into Questions 2"

stitutions bearing innocuous names like the Guru Nanak Foundation led by Ganga Singh Dhillon who are flooding this country with propaganda material in Gurumukhi and English and creating an extermely bad name for this community? I would like to know if he has taken any action in warning our Missions in those countries to compile a list of these mischief-makers so that this mischief is nipped in the bud and the fair name of this community does not continue to be tarnished. - • . . .

SHRI P. V. NARASIMHA RAO: Sir, I am largely in agreement with what the hon. Member has said. These individuals are operating in a few They do not have countries. anv organisational support worth the name. What we are doing is to draw the attention of the Governments of those countries to the activities of these persons and we are trying to see that they get no encouragement from those Governments.

(Interruptions)

MR. CHAIRMAN: Mr. Shahabud-One by one. (Interruptions) din. are quite a number. I am There going to give more chances. So, please hold yourself in peace.

SHRI SYED SHAHABUDDIN: Sir, we do not seem to have full information about the case history of Mr. Chauhan. For example, we were told his passport was impounded in 1972 and again in 1976. In between these issued with he was two years a fresh passport. Again he came to passport did he India. On what travel? So, what I would like to know is that from, say, 1976 onward_s what had been the various passports that he had held, whether he had held only Indian passports or he has held any foreign passports as well. Therefore, I would like to know, particularly when this time he travelled to the United States, whether he travelled on an Indian passport or on a foreign passport. My question is: Do we object only to the activities of an

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Indian national on a matter of concern to us—which are adverse to our Interests—or do we also take into account the possibility that the nationals of third countries may launch a propaganda on a foreign soil against our country?

SHRI P. V. NARASIMHA RAO: Sir, as I said, for the first time his passport was impounded in 1972. The second time it was impounded was not in 1976, as the hon. Member pointed out, but in 1981. Meanwhile. as I said, he came to India and since his activities continued, again in 1981 it was...(Interruptions) Then, Sir, about the other question...(Interruptions).

MR. CHAIRMAN: Order, order.

SHRI P. V. NARASIMHA RAO: Sir, I would like to avoid going into the details of his activities which led to the second impoundment. It is obvious that his activities continued, he went from place to place. Therefore, we thought that it was time to put an end to this and so it was impounded a second time.

DR. BHAI MAHAVIR: How was it validated? After 1972, when was it validated?

SHRI P. V. NARASIMHA RAO: It was validated after the change of Government in 1977. I wanted to avoid it, but since he is asking for it, I am telling him. About the other question. I would say that it is not only in the case of the Indian nationals abroad but also foreign nationals, if they are carrying on propaganda and activities against the integrity of our country, we do bring it to their notice, and in this particular case we have been told that the U.S. authorities have not only told Dr. Chauhan but have also told the other American citizens of Indian origin that they stand for the unity of India, they do not want to tolerate any activities which go against the unity of India, any secessionist activities. I am placing the facts as I find them before

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the House without any comment. I am quite prepared to say that the fact remains that Dr. Jagjit Singh Chauhan is now in Washington, the fact remains that he was admitted into the United States, whereupon I called the Ambassador and told him what we think about this act, to which a reply has come and I have placed it before the House. (Interruptions)

SHRI SYED SHAHABUDDIN: Sir, he has not answered my question. On which passport did he travel to the United States? We want to know whether it is an Indian passport or a foreign passport.

SHEI P. V. NARASIMHA RAO: The passport was impounded. He has been without any valid travel document. That is the position.

SHRI SYED SHAHABUDDIN: For the United States to admit someone who does not hold a travel document at all, is something fantastic, is something totally against international law. Will the Minister make it clear?

SHRI P. V. NARASIMHA RAO: Sir, I have nothing to say on his comment that it is fantastic. But the fact is that a waiver has been granted to him by the Government. In spite of the fact that he has travelled without any valid document, the Government has waived the necessity to have a document in his case and, therefore, he is in Washington. (Interruptions)

SHRI HARKISHAN SINGH SUR-JEET: Sir, I would like to know from the Minister whether he is aware that he continued his activities for a year or so in Canada and it is only when the Canadian Government asked him to quit before February 3 that the US Government stepped in, though the first reaction if the US Government was that they could not provide him an entry. Is the Minister aware that it has come in all the papers? Whether he gets reports from newspapers or otherwise, I do not know. It has appeared in the press that after reconsideration the admitted him into **US** Government America without any valid document from the Indian Government (because he had no passport). And then I would like to ask the Minister whether he has read the official statement of the US Government. It is not what he has stated in the House. The official stand by the American Government-I do not know whether he is aware of it-is that he will not indulge in organising any violent activities. It has appeared in the American Press. It has appeared in the Canadian Press. Then I would like to know from the Minister why he is shy in saying that America is indulging in organising activities, separatist movements and encouraging them. Sir, I am pointing out that this is not the first case. During the last ten years or more than ten years he has been carrying on these activities. Ts the Minister not aware that earlier he was using Pakistan to raise this slogan and that on the Pakistan Radio he had made speeches advocating separatist slogans? Why is he now feeling shy to state that America is directly intervening to encourage the separatist movement? Why is he taking cover under technicalty and legality? (Interruptions)

श्री जी॰ सी॰ मट्टाचार्यः चेयरमैन साहब, ये कर्जाखा रहे हैं इसलिए वाईट-वाश कर रहे हैं।

SHRI P. V. NARASIMHA RAO: There is no need for me to fight shy or feel shy. A question has been tabled, and I have given a pointed answer to the question. The question information, and I wanted certain have provided that information. In the supplementaries whatever additional information is wanted, 1 am prepared to furnish it. Now the point is that the American Government has given to us a certain explanation in regard to their action. The question pertained to that explanation, and I have placed it before the House. It is for the Members to make any comments they like. I would certainly take note of the comments. And, as I have stated, the fact remains that he is there without travel documents; the fact remains that he has been given a waiver; the fact remains that this has certain political implications, and the fact remains that these implications have been forcefully brought to the notice of the other Government.

SHRI HARKISHAN SINGH SUR-JEET: What implications? I have asked a specific question. He has not answered any of my questions. In . the American Press a statement of the · Government has come that he will not indulge in organising violent activities. That is the stand which the . Government has taken. Has it come to his notice? I have seen the American Press reports. That is number one. Then, the second one, Sir, why can : he not conclude that America is in-. dulging in encouraging the separatist movement in our country? Otherwise what is the reason for protection?

MR. CHAIRMAN: That is what is called an unfriendly act.

SHRI P. V. NARASIMHA RAO: The answer to the first part of the supplementary is in the affirmative. But that does not help the argument of the hon. Member because if it isonly a question of violent acts, there are no violent acts as such.

SHRI HARKISHAN SINGH SUR-JEET: That is what I say.

SHRI P. V. NARASIMHA F.AO: Therefore, what we have told the American Government is that the violent act is not individual but that it is organisational. If some persons belonging to that movement or to that body are seen to have indulged in violent acts, naturally the responsibility would also rest on the head of that organisation. Therefore, we should not take a very technical, narrow view of violence. All these things we have told them, Sir,

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श्री रामानन्व यादव : श्रीमन्..

ओ समापति : प्रापने बाद में हाथ उठायाँ था ।

SHRI NARSINGH NARAIN PAN-Sir, may I know from the DEY: Minister whether the Minister is aware that one Senator, Mr. Jesse Helmes, has shown keen interest and had put pressure to secure a waiver from the Deputy Secretary, Mr. James Buckley, to get entry into the USA for Dr. Chauhan? Is it in the knowledge of the Government? And if it is in the knowledge of the Government, what did the Government do and what protest has the Government launched against all these things? The Government of America is involved. That is number one.

MR. CHAIRMAN: That has been answered. Now the particular information...

SHRI NARSINGH NARAIN PAN-DEY: Let me complete the question. That is part one of my question. Number two, is the Government also aware that in 1977 the same man was organising "India for Democracy" and he was propagating it at that time also? Is it also a fact that the same person is in collusion with some of the enemical countries? Now he is propagating the separatist movement against India and against the unity and integrity of India.

SHRI P. V. NARASIMHA F.AO: Sir, we are aware of certain persons, certain influential persons in the United States who are reported to have helped him in coming into the United States, but that is not relevant from our point of view. What is relevant is the action of the Government of the United States, and that is what we have concentrated upon.

MR. CHAIRMAN: Mr. Hanspal.

SHRI ARVIND GANESH KUL-KARNI: Sir,...

MR CHAIRMAN: Just a minute. Selection is made from all sides. - <u>.</u>

SHRI ARVIND GANESH KUL KAENI: From this side also.

MR. CHAIRMAN: Yes. every-where.

SHRI HARVENDAR SINGH HANS-PAL: Sir, as the hon. Minister has said, the waiver provision has been used in giving a visa to Dr. Jagjit Singh. I understand, U.S. Government has given the explanation that Singh is suffering from Dr. Jagjit some heart ailment and he wants to get a check-up from his doctors in Houston, and the waiver provision has been used in his case ostensibly grounds or humanitarian on health considerations. I learn-and the hon. Minister has also confirmed it-that he is staying in Washington and meeting some Senators who are chonically against India instead of going to his cardiologist in Houston. I want to know from the hon. Minister whether they have taken note of it and, if so, what action the Government of India proposes to take in this regard.

SHRI P. V. NARASIMHA RAO: Sir, we have taken note of all that is happening now. We have taken note of the explanation which they have given us. Everything has been taken note of. And whatever further steps are warranted will be taken.

MR. CHAIRMAN: Mr. Ramanand Yaday and then Mr. Dinesh Singh. Then I will come this way.

SHEIDHAR WASUDEO SHRI Sir, why not allow a half-DHABE: an-hour discussion?

CHAIRMAN: If everybody MR. wants to put a question (Interruptions).

SHRI SHRIDHAR WASUDEO · The question is important DHABE: from our national point of view. Why not have a half-an-hour discussion?

MR. CHAIRMAN: What is the use of asking me for a half-an-hour discussion after half-an-hour is spent?

SHRI ERA SEZHIYAN: To avoid another half-an-hour.

श्रो रामानन्व यादवः मैं सरकार से चार प्राइंट्स जानना चाहूंगा। -----

श्री स**ग(पति** : नहीं, नहीं, चार प्वाइंट्स नहीं ।

श्री रामानन्द यादवः मेरा क्वेण्चन है....

श्री समापति : ग्रब एक सवाल से ज्यादा नहीं । ... (व्यवधान)

श्री रामानन्द यादव : वह क्वेश्चन के रूप में है, सुनिये । वह क्वेश्चन यह है कि क्या भारत सरकार ने अमरीकन सरकार को यह लिख भेजा है कि सेसेगनिज्म का प्रचार करना ट्रोजन है श्रीर अमरीकन सरकार का इस पर क्या मत है ?

दूनरा, क्या सरकार को मालूम है कि भारतीय जेनेवा ग्राफिस ने जगजीत सिंह को 12 सितम्बर, 1980 में पासपोर्ट दिया था लंदन के लिए जिसका नम्बर बो 65742 है। क्या ग्रमरीका सरकार ने भारत सरकार को यह बताया है कि किन कारणों से जगजीत सिंह को ग्रमरीका में ग्राश्रय दिया गया है ग्रोर यह बोजा कितने दिन के लिए श्रमरीका सरकार ने दिया है ? ग्रोर यह भो कि क्या ग्रमरीका सरकार का जो एक्स-प्लेनेशन है, उससे भारत सरकार सैंटिस-फाईड है ?

श्री पी॰ वी॰ नरसिंह राव : श्रीमन्, मैंने....

श्री समापति : सिवाए नम्बर के जो मुझे कोई नई बात दिखाई नहीं देती। श्री पी० वी० नरसिंह राथ : मैंने अमरीका के राजदूत को यहां तक कहा कि आपके देश में इस अलग होने की भावना को लेकर सिविल वार हुई है, तो सेसेशन का क्या महत्व होता है और किसी देश के लिए वह कितनो खतरनाक चीज होतो है, यह तो आप जानते ही है। इसीलिए हमें बड़ी मायूसी हुई है जबकि आपने इस आदमी को अपने मुल्क में आने दिया ।

दूसरी बात यह है कि वह जो पासपोर्ट नम्बर वगैरह बता रहे थे, अब वह नम्बर मेरे पास नहीं है ? हो सकता है कि उन्हीं का नम्बर सही हो, लेकिन मैंने यह कहा कि जब वह अमरोका गये, तो उनके पास कोई वैलिड डाकूमेंट नहीं था क्योंकि उनको पासपोर्ट जो भी दिया गया था, उसका रद्द कर दिया गया था।... (ब्यवधान)

े**ड्रो रामानन्द यादव :** अपरीका सरकार ने उनको भ्राने दिया उरुका कारण क्या है ?

श्री पीः वोः नरसिंह राव : वह तो. मैं कह चुका हूं । सदस्यों ने यह पूछा था कि क्या यह सही है कि अमरीका की सरकार ने उनको इलाज के लिए आने दिया, ग्रीर यह कहा आपसे कि इलाज के लिए उन को आने दिया गया है ? -- मैंने कहा, हो । ये सब बातें हमसे कही जा चुकी हैं और यह भी कहा गया है कि यह कोई उनको सदा के लिए स्थायी तौर पर वहां रहने नहीं दिया गया ; ग्रस्थायी तौर पर उन को ग्राने दिया गया है ।

श्री रामानन्व याखव : क्या भारत सरकार अमरीकन सरकार के स्टेटमेन्ट से सेटिस्फाइड है या नहीं--- लास्ट मेरा सेवाल या नि

22.

श्री समायति ः बनाया तो उन्होंने कि भई, हमें सैटिस्फेक्शन नही है। पहले इतने सवालात हो चुके हैं। जवाब म्रापने सुने कि नहीं सुने ?

SHRI DINESH SINGH: The honourable Minister has mentioned that this matter has been brought to the notice of other Governments also. I would like to know whether the U.K. Government is one of them to which this matter has been addressed and whether what has appeared in the press is true that the U.K. Government have informed the Indian Government that they will permit Mr. Chauhan to go to England and also to stay there.

SHEI P. V. NARASIMHA RAO: All these Governments have been contacted by us. U.K. Government is one of them. It is also a fact that the U.K. Government has given us a hint to the effect that if Dr. Chauhan wishes to come back and settle in the U.K., it may not be easy for them to deny him that opportunity under their laws. This will need a sort of negotiation. But finally nothing has emerged.

PROF. RASHEEDUDDIN KHAN: It is an extraordinary circumstances in which a major world power, which also professes to work out a pattern of normal relationship with us, has indulged in what can only be called diplomatic belligerence; diplomatic belligerence because, without any travel document, much less a valid passport from the Republic of India, visa has been issued to a gentleman who is not an ordinary citizen of India but who is indulging in an activity which runs counter to the basic national interest. There is nothing more basic than the national territorial integrity of the country. Therefore, I would like to ask the honourable Minister whether the response from the Indian side was equal to the diplomatic belligerence, as I am trying to call it, from the American side; if so, whether he has also

responded to the letter of Mr. Alexander Haig, in which Mr. Haig, in his well-known style of avoiding the essentials, has mentioned that if violent measures are advocated action will be taken-whether the Minister of External Affairs has also informed them, whether violent or non-violent, any propaganda against the territorial integrity of India jeopardises our relations with the United States of America, and it will be construed as a very major act of unfriendliness in the last thirtyfive years during our very precarious relationship with the United States of America,

SHRI P. V. NARASIMHA RAO: What all has been suggested by the honourable Member has been conveyed except calling it an unfriendly act which has its own implications. All other things have been conveyed. In fact, the response that we got is to the manner in which we took up the matter and the seriousness which we attach to it.

श्वी योगेन्द्र शर्मा : मान्यवर, ग्रभी-अभी विदेश मंत्री जी ने हमको बतलाया कि ग्रमरीकी सरकार ने ''वेवर'' ''कर'' दिया । यह बहुत ही ग्रसाधारण चीज है। श्राखिर-कार अमरीकी सरकार को यह स्वयंभ खालिस्तानी नेता के प्रति कैसे इतनी मोहब्बत ग्रा गई कि उन्होंने वेवर कर दिया श्रखबारों से पता चलता है कि ऐसा उन्होंने हयमेनिटेरियन ग्राउन्ड पर किया । लेकिन ग्रखबारों से यह भी पता चलता है कि यह सिर्फ बहाना था। डा॰ जगजीत सिंह न बींमार थे, बल्कि यह बहुत ही सुनियोजित चाल थी जिसके माहतत उन को ग्रमरीका में बैठाकर भारत के विभाजन के लिए प्रचार करने की सुविधा दी गयी। क्या विदेश मंती जी ने सपने भ्रमरीका स्थित राजदूतावास से इस बात की खबर ली है वहां पहुंचने पर ये जनाब क्या-क्या हरकतें हिन्दुस्तान के खिलाफ कर रहे हैं मौर जो भी हरकतें कर रहे

हैं उनको रोकने के लिए हमारी सरकार क्या कदम उठा रही है?

श्री पो॰ वी॰ नरसिंह राव : पहली बात तो मैं यह निवेदन कर दूं कि जिस को माननीय सदस्य ने ग्राधारण कार्यवाही कहा है, अमरीकन सरकार ने यह कहा है कि यह जो वेवर दिया जाता है यह रुटीन चीज है, इस में प्रसाधारण बात नहीं है। मैं उन की बात दौहरा रहा हू। दूसरे यह कि यह महाश्राय वहां वाशिंगटन में क्या-क्या कर रहेहें, उन की गतिविधिया क्या हैं, जैसा मैं कह चुका हूं, हमें मालूम है।

श्री सदाशिव बागाईतकर : श्रीमन, ग्रीर बातें जो विदेश मंत्री जी ने बताई अपनी जगह हैं। लेकिन बुनियादी बात जिस का वह जवाब नहीं दे रहे हैं वह यह है कि जब उन का पासपोर्ट इम्पाउंड किया था तो क्या यह सही नहीं है कि जिनेवा में उन्होंने पासपोर्ट हासिल करने की कुछ तरकी ब निकाली और उनको वहां पास-पोर्ट हासिल हो गया । अगर वैसा नहीं है तो एयर टिकट वहां से उन को कैसे झासिल हो सका बिना पासपोर्ट के, वीसा कैसे मिला, यह हम लोगों की समझ में नहीं म्रा रहा है। म्रबबारों के जरिए तो यहीं जानकारी है कि जिनेवा में उन्होंने दुबारा पासपोर्ट हासिल किया । अगर यह सही है तो यह कैसे हुआ, इस का खुलासा म्राप करिए।

श्री पो॰ वो॰ नरसिंह राव : जिनेवा में जो पासपोर्ट उन्होंने हासिल किया उसी को हम ने इम्पाउंड किया । ग्राप को मालूम है कि उन को बीच में पासपोर्ट मिना था।

श्री सदाशिव धागाईतकर: इमाउंड कब किया और दुबारा कब मिला? श्रो रामानन्द पादव : दिल्ली में जब जनता गवर्न मेंट सत्ता में थी तब उन को पासपोर्ट मिला।

SHRI P. V. NARASIMHA RAO: In 1977, Dr. Chauhan declared his support to the Janata Government...

श्री सदाशिव वागाईतकर : इस मे क्या मतलब हुग्रा ?

SHRI P. V. NARASIMHA RAO: The passport was revoked not impounded, I stand corrected.....

SHRI B. D. KHOBRAGADE: Revoked or renewed?

SHRI P. V. NARASIMHA RAO: Revoked. The difference is that when you revoke the passport, the document is not physically captured but a circular is issued to all concerned not to honour it. Here, there was a revocation of the passport given to him and, after that, legally he was not in possession of any valid travel documents. $7 \sim 10^{-1}$

SHRI SADASHIV BAGAITKAR: I specifically asked when and on what date it was revoked and when he got it back. I want the dates on which it was revoked and on which he got it back.

श्रीसभापति : ग्राप के पास हैतो े बताइये ? ग्राप के पास नहीं है ? यादव जी के पास तो उस का नम्बर भी है।

SHRI P. V. NARASIMHA RAO: First in 1972....I have the date here, but I am not able to locate it. I shall give the date later on because I do not want to take any more time of the House....(Interruptions).

MR. CHAIRMAN: Already so much time has been taken by this one question.

SHRI SADASHIV BAGAITKAR: If the date is not available with the hon. Minister, I can understand that.

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Please postpone this question, because this is a vital piece of information in the whole context. So, unless we get the date, no meaningful supplementary can be put. Please postpone this question.

ं श्री जे॰ के॰ जैन : श्रीमन्, 50 मिनट इस क्वैश्चन पर हो गये।...(व्यवद्यान)

MR CHAIRMAN: Yes, I know. इसकी ग्रहमियत बहत ज्यादा है।

े श्री जे० के० जैन : फिर इस पर डिबेट कर दीजिए ।... (व्यवधान)

DK. SARUP SINGH: Sir, one very important question raised by Mr. Khushwant Singh has apparently not been properly noticed. His question was that there are organisations, some named after Guru Nanak like Guru Nanak Foundation-or there may be many such foundations and there are many foundations of this kind-and they may send their representatives to India and now, outwardly, it is a very innocuous kind of a thing if a Sikh member would claim that he has arrived here to go to Amritsar to the Golden Temple there and so on and so forth. But of these organisations are some apparently indulging in this kind of propaganda. Is it not, therefore, very necessary that the Government of India should be very watchful not only about the activities of indivilike Dr. Chauhan, but also duals about innocuous-looking individuals who claim, in the name of cultural or religious fraternity or what. over it is, friendship and cause grave . embarrassment to the Sikh community? It is not merely a question of , territorial integrity of India, but it is also a questic- of causing grave embarrassment to le Sikh community. So, Sir, this my question to the honourable Minusier.

SHRI P. V. NARASIMHA RAO: Sir, ^T think I have answered that question. If it is a question of individuals coming and causing embarrassment, we will not be able to take any action in advance. If such an act is actually committed by them, only then action can be taken. Otherwise, it will result in a fruitless action.

DR. SARUP SINGH: Sir, if there are organisations, we must know what those organisations are and what they are doing and what kind of propaganda material they have.

MR. CHAIRMAN: I think we have had enough on this. Enough is enough. We have got everything except Dr. Chauhan here. Yes, Mr. Mathur.

श्री जगदीश प्रसाद माथुर : श्रीमन्, मंत्री महोदय ने कहा कि दो दर्फ पास-पोर्ट इंपाउंड किया गया पहले 1972 में। 1977 में रिन्यू किया गया । उन्होंने कहा कि डेट्स उनके पास नहीं है। मैं डेट्स नहीं पूछ रहा हूं। मैं जानना चाहता हूं कि 1972 से 1977 तक, इन पांच सालों में सरकार ने क्या किया। स्राज जो मुस्तैदी आप दिखा रहे हैं इन पांच सालों में समरीका सरकार के साथ या दूमरे देशों की सरकारों के साथ ग्रापने क्या किया ? डा० जगजीत सिंह हरकतें करते रहे, इस बीच में ग्रापने ग्रमरीका स्रौर इंग्लैंड की सरकारों के साथ क्या किया, यह बतायें।

श्रीमती सरोज खापडें: उस दरमियान ग्रापकी सरकार थी....(व्यवधान)

श्रीपीः वीः नरसिंह राव : यह कोई ग्राच्छी बात नहीं है। सवाल ऐसा है जिसका जवाब मेरे पास इस समय नहीं है। ग्रागर ग्राप चाहें कि इन पांच सालों में हमने किस-किस के साथ बना-क्या किया, बहु मैं बताने के लिए तैयार हं।

श्री जगवीश प्रसाद माथुर: ग्रापने कहा था कि वह ऐक्टीविटीज न करें। **Or**al Answers

[19 FEB. 1982]

इसका मतलब मैं यह समझूं कि 1972 से 1977 तक ग्रापने कुछनहीं किया ...

- (व्यवधान)

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MR. CHAIRMAN: All right. Next question. Yes, Mr. Jain.

Motor Buses in the Fleet of D.T.C.

*3. SHRI J. K. JAIN: Will the Minister of SHIPPING AND TRANS-PORT be pleased to state:

(a) what is the number of motor buses at present, in the fleet of the Delhi Transport Corporation and the number (i) plying on the roads, (ii) under repairs at various workshops and (iii) found unserviceable;

(b) whether there is any proposal to acquire more buses for the Delhi Transport Corporation in the current and ensuing financial years; and

(c) if so, what are the details thereof?

नौकहन झौर परिवहन मंत्रालय में राज्य मंत्री (श्री सीता राम केसरी) : (क) 1-2-1982 को दिल्ली परिवहन निगम की बसों की कुल संख्या 3081 थी जिसमें से 2793 बसें चालू हालत में थीं, 44 बसों की मरम्मत हो रही थी झौर 9 बसें चलाये जाने के योग्य नहीं थी। शेष 235 बसें विभिन्न डिपुग्रों में थीं जो ग्रन्य मोटर वाहनों के मरम्मत के समय प्रयोग में लाई जाती थीं।

(ख) ग्रौर (ग) चालू वर्ष में दिल्ली परिवहन निगम ग्रपनी बसों में 291 नयी बसों की ग्रौर वृद्धि करेगा ? ग्रागामी बित्तीय वर्ष के लिए 290 नयी बसें खरीदने का प्रावधान किया गया है।

श्री जे के जैन : सभापति महोदय, मैं पहले तो डी को जे ले उन लायल कर्मचारियों को बधाई देना चाहता हूं घौर डी टी के सिक सिक सिंध श्री श्रीवास्तव को भी, जिन्होंने 19 दिसम्बर को दिये गये राष्ट्रविरोधी बंद का महं-तोड़ जवाब दिया (व्यवधान) श्रीर दिल्ली की जनता को होने वाली कठिनाई से बचाया। इसके लिए वे बधाई के पात हैं। मैं यह जानना चाहता हुं कि मंत्री जी ने क्या भो ग्रौर उनके मंत्रालय ने भी उनको वधाई भेजो है? दूसरी बात में यह जानना चाहता हं कि जितनी बसें इस वर्ष डी० टी० सी० के फलीट में शामिल करने जा रहे हैं क्या वे वात कम नहीं हैं ग्रीर एशियाड गेम्स नवम्बर में होने जा रहे हैं उसको ध्यान में रखते हुए क्या वह ग्रीर ग्रधिक बसें डी० टीः सी० को प्रदान करेंगे ? . . . (श्यवधान) • • •

to Questions

श्वी सीताराम केसरी : मान्यवर, एशियाड की तरफ से जो पत ग्राया है उसमें ग्राठ सी बसें मांगी गई हैं। विभिन्न प्रदेशों से भी संकेत मिला है कि वे बसें देने को तैयार हैं। इस पत के अनुसार हम इस को कार्यान्वित करने जा रहे हैं। ग्रीर विभिन्न प्रदेशों से बसों को मंगांने की योजना भी हम जल्दी बना रहे है। ग्राशा है निकट मविष्य में हम इसको पूरा कर कर देंगे।

श्री जे॰ के॰ जैन : सभापति महोदय, मैं मंत्री जी से जानना चाहता हू कि छठी पंचवर्षीय योजना में दिल्ली की डीं॰ टी॰ सो॰ के लिये जो रुपये का प्राविजन किया गया है क्या वह उससे संतुष्ट हैं? हमारी ऐसी जानवारी है कि जितना रुपया प्लानिग कमीशन ने डी॰ टी॰ सी॰ के लिए रखा है, वसें खरीदने के लिए रखा है, वह कम है। क्या मंत्री जी यह बतायेगे कि उनके मंत्रालय ने डी॰ टी॰ सी॰ को ग्रीर ग्रधिक रुपया दिलवाने के लिये प्लानिंग कमीशन के पास कोई प्रोपोजल भेजी है? यदि भेजी है तो कितना रुपया उसमें मांगा है?

श्री सोसाराम केसरी : इनका कहना यह ठीक है कि जितने यात्री चलते हैं